

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.18**  
**I.A. No.228/2024 in**  
**C.P. (IB) No.139/BB/2022**

**IN THE MATTER OF:**

M/s. Bank of Baroda	...	Petitioner
Vs.		
Mr. Farooq Ali Khan	...	Respondent

**Order under Section 95(1) of IBC, 2016**

**Order delivered on 29.04.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner	:	Shri Sharan Kukreja Ms.Abhijna Somashekara
For the Respondent	:	Shri Sivaramakrishnana M.S Shri Vinay Kumar
For RP	:	Shri Bhupendra Dave

**ORDER**

**I.A No. 228/2024**

1. Heard the Ld. Counsel for the Petitioner, Respondent and RP.
2. The Respondent has filed the objection to the I.A vide Dy. No. 2118 dated 03.04.2024 and the same is taken on record.
3. The Ld. Counsel for the Petitioner requested time to file rejoinder to the reply filed by the Respondent to the RP report.
4. Therefore, one week time is granted to the Petitioner to file the same duly serving the copy on the otherside. Further, the RP can also file the rejoinder to the reply filed by the Respondent within one week, if he desire so.
5. List the matter on **19.06.2024**.

**Sd/-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**